



MEGHALAYA LEGISLATIVE ASSEMBLY

MAHATMA GANDHI ROAD
SHILLONG – 793001

www.megassembly.gov.in

Bulletin Part - I

AUTUMN SESSION FRIDAY, SEPTEMBER 13, 2019

The House met at 10 a.m. with Hon'ble Deputy Speaker in the Chair and sat till 5.35 p.m.

The day was allotted for Government Business.

1. Question Nos 98 – 105 were taken up and disposed off.

Zero Hour – Shri Mayralborn Syiem, MLA tabled a Zero Hour under Rule 49 (A) of the Rules of Procedure and Conduct of Business under the caption “Tang wan u lapbah kynduh jingeh ka Shnong Umylyngkdait na ka jingshlei um”.

Call Attention Notice

2. Dr. Azad Zaman, MLA called the Attention of the Minister in-charge Health & Family Welfare under Rule 54 (1) of the Rules of Procedure and Conduct of Business on the News item published in “The Shillong Times” dated 26th August, 2019 under the caption “Govt admits skin disease cases in Mahendraganj”.

Short Duration Discussion

3. Smti Miani D. Shira, MLA raised a Short Duration Discussion under Rule 50 of the Rules of Procedure and Conduct of Business under the caption “The implementation of ‘Saubhagya Scheme’ for electrification of 100% household and the irregularities associated with the implementation comprising the interest of the State.” Hon'ble Members who participated were Dr. Mukul Sangma.

Shri James P. K. Sangma, Minister in-charge Home replied.

Laying of Statement

4. Shri Banteidor Lyngdoh, Minister in-charge Agriculture & Farmers' Welfare laid a Statement relating to a Call Attention Notice by Shri Mayralborn Syiem, MLA under the caption "Lynniar ki paid nongrep ba hiar thma ki khniang ia ka sla tyrpad".
5. Shri A. L. Hek, Minister in-charge Agriculture & Farmers' Welfare laid a Statement relating to Starred Question No. 29 replied on 10.09.2019.
6. Shri A. L. Hek, Minister in-charge Health & Family Welfare laid a Statement relating to Starred Question No. 32 replied on 10.09.2019.
7. Shri Lahkmen Rymbui, Minister in-charge Education laid a Statement relating to Starred Question No. 78 replied on 12.09.2019.

Voting on Supplementary Demands

Demands Nos 2 and 3 were moved and passed by the House.

Bills

8. Shri Conrad K. Sangma, Chief Minister in-charge Finance introduced the Meghalaya Appropriation (No. III) Bill, 2019.
9. Shri Prestone Tynsong, Deputy Chief Minister in-charge Parliamentary Affairs moved for suspension of Rule 72 (c) of the Rules of Procedure and Conduct of Business.

The Bill was taken into consideration and passed by the House.

10. Shri Prestone Tynsong, Deputy Chief Minister in-charge Parliamentary Affairs moved that The Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Bill, 2019 be taken into consideration.

The Bill was taken into consideration and passed by the House.

11. Shri Prestone Tynsong, Deputy Chief Minister in-charge Parliamentary Affairs moved that the Legislative Assembly of Meghalaya (Members' Salaries & Allowances) (Amendment) Bill, 2019 be taken into Consideration.

The Bill was taken into consideration and passed by the House.

- 12. Shri Lahkmen Rymbui, Minister in-charge Education moved that the Meghalaya Private Universities (Regulation of Establishment and Maintenance Standards) Bill, 2019 be taken into Consideration.**

The Bill was taken into consideration and passed by the House.

- 13. Shri Lahkmen Rymbui, Minister in-charge Education moved that the CMJ University (Amendment) Bill, 2019 be taken into Consideration.**

The Bill was taken into consideration and passed by the House.

- 14. Shri Lahkmen Rymbui, Minister in-charge Education moved that the Techno Global University (Amendment) Bill, 2019 be taken into Consideration.**

The Bill was taken into consideration and passed by the House.

- 15. Shri Lahkmen Rymbui, Minister in-charge Education moved that the University of Science & Technology (Amendment) Bill, 2019 be taken into Consideration.**

The Bill was taken into consideration and passed by the House.

- 16. Shri Lahkmen Rymbui, Minister in-charge Education moved that the Institute of Chartered Financial Analyst of India University (Amendment) Bill, 2019 be taken into Consideration.**

The Bill was taken into consideration and passed by the House.

- 17. Shri Lahkmen Rymbui, Minister in-charge Education moved that the Mahatma Gandhi University (Amendment) Bill, 2019 be taken into Consideration.**

The Bill was taken into consideration and passed by the House.

- 18. Shri Lahkmen Rymbui, Minister in-charge Education moved that the Martin Luther Christian University (Amendment) Bill, 2019 be taken into Consideration.**

The Bill was taken into consideration and passed by the House.

- 19. Shri Lahkmen Rymbui, Minister in-charge Education moved that the William Carey University (Amendment) Bill, 2019 be taken into Consideration.**

The Bill was taken into consideration and passed by the House.

- 20.** Shri Lahkmen Rymbui, Minister in-charge Education moved that the Maharashtra Institute of Technology University of Meghalaya (Amendment) Bill, 2019 be taken into Consideration.

The Bill was taken into consideration and passed by the House.

- 21.** Shri Banteidor Lyngdoh, Minister in-charge Agriculture and Farmers' Welfare moved that the Meghalaya Farmers' (Empowerment) Commission Bill, 2019 be taken into Consideration.

The Bill was taken into consideration and passed by the House.

- 22.** Shri Prestone Tynsong, Deputy Chief Minister in-charge Labour moved that the Meghalaya Building and Other Construction Workers' Welfare Board Bill, 2019 be taken into Consideration.

The Bill was taken into consideration and passed by the House.

- 23.** Shri Conrad K. Sangma, Chief Minister in-charge ERTS moved that the Meghalaya Electricity Duty (Amendment and Validation) Bill, 2019 be taken into consideration.

The Bill was taken in consideration and passed by the House.

- 24.** Shri Conrad K. Sangma, Chief Minister in-charge ERTS moved that the Court Fees (Meghalaya Amendment) Bill, 2019 be taken into Consideration.

The Bill was taken in consideration and passed by the House.

- 25.** Shri Conrad K. Sangma, Chief Minister in-charge ERTS moved that the Meghalaya Compulsory Registration of Marriage (Amendment) Bill, 2019 be taken into Consideration.

The Bill was taken into consideration and passed by the House.

- 26.** Shri Conrad K. Sangma, Chief Minister in-charge ERTS moved that the Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets (Amendment) Bill, 2019 be taken into Consideration.

The Bill was taken into consideration and passed by the House.

- 27.** Shri Lahkmen Rymbui, Minister in-charge Forest & Environment moved that the Meghalaya Forest Regulation (Amendment) Bill, 2019 be taken into Consideration.

The Bill was taken into consideration and passed by the House.

28. Shri Conrad K. Sangma, Chief Minister in-charge ERTS introduced the Meghalaya Goods and Services Tax (Amendment) Bill, 2019.

29. Shri Prestone Tynsong, Deputy Chief Minister in-charge Parliamentary Affairs moved for suspension of Rule 72 (c) of the Rules of Procedure and Conduct of Business.

The Bill was taken into consideration and passed by the House.

Laying of Reports

30. Shri Conrad K. Sangma, Chief Minister in-charge Personnel & A.R. laid the Twelfth Annual Report of the Meghalaya State Information Commission for the year 2017.

31. Shri Sniawbhalang Dhar, Minister in-charge Commerce & Industries laid the Annual Report of Mawmluh Cherra Cement Limited for the year 2016-17 and 2017-18.

32. Shri Kyrmen Shylla, Minister in-charge Social Welfare laid the Annual Report on the implementation of the right of persons with disabilities Act, 2016 in the State of Meghalaya for the year 2017-18.

33. Shri James P. K. Sangma, Minister in-charge Power laid the Seventh Annual Report of Meghalaya Energy Corporation Limited for the year 2015-16.

34. Shri Conrad K. Sangma, Chief Minister in-charge Finance laid the Report No. 1 of 2019 of the Comptroller and Auditor General of India on State Finances for the Year ended 31st March, 2018.

35. Shri Conrad K. Sangma, Chief Minister in-charge Finance laid the Report No. 2 of 2019 of the Comptroller and Auditor General of India on State Finances for the Year ended 31st March, 2018.

36. Shri Lahkmen Rymbui, Minister in-charge Forests & Environment laid the Annual Report of the Meghalaya State Pollution Control Board for the year 2016-17.

Election to the Office of Speaker

The Hon'ble Deputy Speaker informed the House that the 2 (two) nominations have been received for contesting for the post of Speaker. They are Shri Metbah Lyngdoh and Shri Winnerson D. Sangma. Voting was conducted inside the House. Shri

Metbah Lyngdoh secured 39 votes and Shri Winnerson D. Sangma secured 19 votes. Shri Metbah Lyngdoh was elected Speaker of the Assembly.

Members who participated in the felicitation to the newly elected Speaker were Shri Conrad K. Sangma, Hon'ble Chief Minister, Dr. Mukul Sangma, Leader of Opposition, Shri Charles Pyngrope, Shri Mayralborn Syiem, Shri Winnerson D. Sangma, Dr. M. Ampareen Lyngdoh, Shri Thomas A. Sangma, Shri T. D. Shira, Hon'ble Deputy Speaker, Shri Zenith M. Sangma, Shri P. T. Sawkmie, Shri A. L. Hek, Shri Renikton Lyngdoh Tongkhar, Shri Lahkmen Rymbui, Shri James P. K. Sangma, Minister, Shri Lambor Malngiang, Shri Macmillan Byrsat, Shri S. G. Esmatur Mominin, Shri Nujorki Sungoh, Shri Brolding Nongsiej, Smti Ferlin C. A. Sangma, Shri Rakkam A. Sangma, Shri Rupert Momin, Shri Sniawbhalang Dhar, Minister, Shri Adelbert Nongrum, Shri Banteidor Lyngdoh, Minister, Shri Hamlet Dohling, Minister, Shri Saleng A. Sangma, Shri Kyrmen Shylla, Minister, and Shri Comingone Ymbon, Minister.

Prorogation/Adjournment sine-die

37. Hon'ble Speaker read out the Message of prorogation from the Hon'ble Governor.

38. National Anthem was played.



**Andrew Simons,
Commissioner & Secretary
Meghalaya Legislative Assembly**

NO.MLA/BLT/AUTUMN/6.,

Dated Shillong, the 13th September, 2019.

Copy to:

1. All Members, Meghalaya Legislative Assembly.
2. Legislation Branch, Meghalaya Legislative Assembly.
3. Library Branch, Meghalaya Legislative Assembly.
4. IT Cell, Meghalaya Legislative Assembly.